



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. 154 OF 2022

Nilesh Laxman Khandale	}	Petitioner
Versus		
M/s. Apex Insurance Consultant Ltd.	}	
& Ors.	}	Respondents

Mr. Vaibhav Kulkarni for the Petitioner.

Mr. P. P. Kakade, Government Pleader with Ms. R. A. Salunkhe, AGP for Respondent No. 3 (State).

Mr. Shekhar Jagtap with Ms. Sairuchita Chowdhary for Respondent No. 4.

Mr. Makarand Bakore for Respondent No. 5.

CORAM: NITIN JAMDAR, ACTING CJ. &
ARIF S. DOCTOR, J.

DATE: 5 JULY 2023

P.C.:

. The learned counsel for Bar Council of India and the Bar Council of Maharashtra and Goa state that the contention raised by the Petitioner that the activities carried out by Respondent No. 1 are in contravention of the Advocates Act, 1961 and the Rules framed thereunder, is correct.

2. Issue notice to Respondent No. 1, returnable on 2 August 2023.

3. Apart from usual mode of service, the Petitioner is permitted to serve Respondent No. 1 through Registered Post A.D./Speed Post/Email and file affidavit of service before the returnable date.

(ARIF S. DOCTOR, J.)

(ACTING CHIEF JUSTICE)

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signed by
JAYANT
VISHWANATH
SALUNKE
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